

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.8 – Comp. Appl. 22 of 2022  
In  
CA(CAA)/10(AHM)2022

**Proceedings under Section 230-232**  
**Co.Act,2013**

**IN THE MATTER OF:**

Gujarat Embroideries Pvt Ltd (GEPL)  
Gujarat Polyfilms Pvt Ltd (GPPL)

.....Applicant

.....Respondent

**Order delivered on 06/12/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Shikha Jani, Adv.  
For the Respondent :

**ORDER**

**Comp. Appl. 22 of 2022**

Application is jointly filed by both the applicant companies who had originally filed Application CA(CAA) 10 of 2022, being the first motion application for the scheme of amalgamation u/s 230-232 of the Companies Act, 2013. Learned Counsel Ms. Jani for the applicant states that both the applicant companies have resolved to apply for withdrawal of the scheme by passing resolution in the board meeting dated 01.07.2022. Copies of board resolution of both applicant companies are placed on record. Affidavit, with respect to withdrawal, of Mr. Harish Patel as director of both the applicant companies is also on record. Considering the submission and documents placed before us, we allow this application thereby allow First Motion Application CA(CAA) 10 of 2022 to be withdrawn and disposed of. In view of the above, Comp. Appl. 22 of 2022 stands allowed and disposed of. First Motion Application CA(CAA) 10 of 2022 also stands withdrawn and disposed of.

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**